COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 284 OF 2017

Dated: 22nd March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Adani Power Rajasthan Limited ...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Abiha Zaidi

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R-1

Ms. Swapna Seshadri

Ms. Neha Garg

Ms. Rhea Luthra for R-2 to R-4

APPEAL NO. 09 OF 2018 & IA NO. 994 OF 2017

Jaipur Vidyut Vitaran Nigam Limited & Ors.Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Ms. Neha Garg Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andley for R-1

Ms. Abiha Zaidi for R-2

Mr. Aditya Singh

ORDER

Appeal No. 284 of 2017

It is represented that pleadings are complete in this matter.

Appeal No. 9 of 2018

Learned counsel for the appellant seeks three weeks more time to file rejoinder. She may file the same on or before 12.04.2018 along with IA for condonation of delay after serving copy on the other side.

List the matter on *02.05.2018*.

(Justice N. K. Patil)
Judicial Member

(I. J. Kapoor) Technical Member

mk/tpd